

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 819**

TO BE ANSWERED ON THE 25TH JULY, 2023/ SRAVANA 3, 1945 (SAKA)

CRIMINAL PROCEDURE (IDENTIFICATION) RULES, 2022

819. DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Crime Record Bureau has issued Standard Operating Procedure as provided under Rules 3(2) of Criminal Procedure (Identification) Rules, 2022;

(b) if so, the details thereof;

(c) if not, the time by which the SoPs are likely to be prepared; and

(d) whether the State police started taking measurements in absence of SoP and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)**

(a) to (d): The National Crime Records Bureau (NCRB) has issued the Standard Operating Procedures (SOPs) for taking the measurements of persons under the provisions of Criminal Procedure (Identification) Rules, 2022 on 29.12.2022. These have been forwarded to all Police/Prison Departments of the States and Union Territories and Central Law Enforcement Agencies (Central Bureau of Investigation, National Investigation Agency and Narcotics Control Bureau).
